<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 214 OF 2016 & IA NO. 824 OF 2017

Dated: 30th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Everest Power Pvt. Ltd. Vs.			 Appellant(s)
Punjab State Electricity Reg	ulator	y Commission & Ors.	 Respondent(s)
Counsel for the Appellant(s)	:	-	
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar for R-1	
		Ms. Swapna Seshadri	

Ms. Neha Garg for R-2

Ms. Raveena Dhamija for R-3

<u>ORDER</u>

<u>IA NO. 824 OF 2017</u> (Appln. for condonation of delay in filing rejoinder)

Delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 214 OF 2016

It is represented that pleadings are complete.

List the matter for hearing on 18.01.2018.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson